# GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA UNSTARRED QUESTION NO. 377 TO BE ANSWERED ON 05.02.2024

## EXTENSION OF ESIC SCHEME TO UNORGANISED SECTOR WORKERS

#### **377. SHRI RAJMOHAN UNNITHAN:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the Government's has met the target of extending the Employees State Insurance Corporation (ESIC) scheme to all districts across the country by the end of 2022;
- (b)the details of progress made under the scheme since 2014 Kerala State and Kasargod Constituency year-wise;
- (c)whether the Government has any plans/ schemes to cover unorganised sector in ESIC; and
- (d)if so, the details thereof and the progress made in this regard, State-wise including kerala?

#### **ANSWER**

# MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI RAMESWAR TELI)

(a) to (d): As on 05.02.2024, the Employees' State Insurance (ESI) scheme is notified in all the states and union territories. Out of the 778 districts of the country at present, the ESI scheme is extended in 661 districts, which includes 556 fully covered and 105 partially covered districts under the scheme. Necessary steps have been taken by the ESIC to extend the ESI scheme in the remaining districts also. The details of the implementation of the ESI scheme in the state since 2014 are placed at Annexure.

Also, the ESI Corporation has given in principle approval for setting up of a 100 bedded ESI hospitals at Kattappana in district Idukki and one at Perumbavoor in district Ernakulam in Kerala as well as 10 new ESI dispensaries. In addition, the secondary and tertiary care medical services are also provided through two tie-up hospitals in Kasargod.

The Employees' State Insurance Act, 1948 is applicable to all factories and establishments having ten or more employees, drawing wages up to Rs 21,000/- (Rs. 25,000/- for Persons with disability). As such, the Act does not apply to the unorganised sector.

In the Code on Social Security, 2020, provision of benefits to the unorganised sector is contained in section 45 and section 109 of the Code whereby the Central Government and the State Governments can frame scheme for unorganised workers. The Code has not come into force so far.

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ANNEXURE REFERRED TO IN REPLY TO PART (a) TO (d) OF LOK SABHA UNSTARRED QUESTION NO. 377 FOR 05.02.2024 ASKED BY SHRI RAJMOHAN UNNITHAN REGARDING EXTENSION OF ESIC SCHEME TO UNORGANISED SECTOR WORKERS.

## Implementation of Employees' State Insurance (ESI) scheme (ESIS) in the state of Kerala since 2014

Details of facility	Year								
	2014	2015	2016	2017	2018	2019	2020	2021	2022-23
Districts implemented	Partially implemented in 13 districts	Partially implemented in all 14 districts		Fully implemented in all 14 districts					

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